

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, on behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table a statement (Hindi and English versions) (i) correcting reply given on the 9th December, 1994 to Unstarred Question No. 590 by Shri Amar Roypradhan regarding city Transport Service and (ii) giving reasons for delay in correcting the reply.

(Placed In Library. See No. LT 7907/95)

**Ladakh Autonomous Hill Development Council
Act, 1995**

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, on behalf of Shri Bhuvnesh Chaturvedi, I beg to lay on the Table a copy of the Ladakh Autonomous Hill Development Councils Act, 1995 (President Act No. 1 of 1995) (Hindi and English versions) published in Gazette of India, dated the 9th May, 1995 under sub-section (3) of section 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992.

(Placed In Library. See No. LT 7908/95)

19.12 $\frac{1}{2}$ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd June, 1995, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, Constitution (Eighty-sixth Amendment) Bill, 1995, which was passed by the Lok Sabha at its sitting held on the 2nd June, 1995."

19.12 $\frac{3}{4}$ hrs.

DEPARTMENTALLY RELATED STANDING COMMITTEES - A REVIEW

SECRETARY-GENERAL : I beg to lay on the Table a copy each of the Hindi and English versions of the 'Departmentally related Standing Committees (1994-95) - A Review'.

MR. SPEAKER : Mr. Jaffar Sharief, you may lay the Statement on the Table.

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER

SHARIEF) : I have already laid the Statement.

MR. SPEAKER : We need not take up Matters Under Rule 377. Maybe the Members are also not there.

AN HON. MEMBER : Sir, it may be laid on the Table.

MR. SPEAKER : Yes.

19.14 $\frac{1}{2}$ hrs.

MATTERS UNDER RULE 377...Laid

(i) NEED TO CONTINUE THE SCHEME OF CARE IN MAHARASHTRA AND PROVIDE ASSISTANCE TO STATE TO HELP THE MALNUTRITIOUS CHILDREN

SHRI SHANTARAM POTDUKHE (Chandrapur) : More than 4200 children in the Maharashtra State are facing the prospect of death or permanent damage like blindness and mental retardation as a result of malnutrition. About 1100 of these children are in the age group of less than one year and another 1886 are between one and three years. This was reported to be the findings of integrated Child Development Scheme (ICDS) submitted to the State Government of Maharashtra. The children are suffering from grade IV of malnutrition and weigh barely half of the normal weight of their age. Some children have been placed in grade III since they weigh 10 percent more.

Leading experts point out that body weight is due to inadequate intake of food usually resulting in infections diseases causing death. This malnutrition may result in the irreversible health crisis resulting in the rickets or blindness. Their bodies lose the capacity to assimilate food resulting in severe gastroenteritis. Malnutrition has affected children belonging to predominantly tribal areas of Maharashtra. The State has not been fully covered by ICDS. It is only working in 174 projects operating in 300 tehsils covering approximately half of the total population.

I urge upon Government of India to direct the State Government immediately to act with the goals of the 'Programme of Action for Children, for the entire state. I also urge the Government of India not to close down CARE Programme of distribution of nutritious food to the children covered in the scheme which is reported to be closed down by the Government of India and render all possible help to the cause of children.

(ii) NEED TO TAKE STEPS TO PROTECT THE INTERESTS OF CARDAMOM GROWERS IN THE COUNTRY

SHRI K.M. MATHEW (Idukki) : The Cardamom growers are facing a very serious situation owing to the steep downfall in the price of Cardamom. The average price of Cardamom per kilogram was Rs. 418 in 1993, Rs. 393 in 1994, and Rs. 277 in 1995.

Cost of production has increased during the past few years while the production has decreased. The price has come down to 70% of the 1994 price.